

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from **20th August 2018 (Partially modified on 27th August 2018, 17th September 2018, 24th September 2018, 1st October 2018 and 8th October 2018)** it is hereby notified for the information of the Advocates and parties appearing in person that the Honourable **the Acting Chief Justice** is pleased to approve following partial modification with effect from **12th October 2018**:

Present sitting	Assignment.
<p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri Justice SANDEEP K.SHINDE (Court Room No. 28)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>Civil Writ Petitions for admission, hearing and order matters therein:-</p> <p>A) relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>B) relating to resettlement of project affected persons,</p> <p>C) Relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>D) All Family Court Appeals.</p> <p>E) All Civil References.</p> <p>F) Contempt Appeals.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>Civil Writ Petitions for admission, hearing and order matters therein:-</p> <p>A) relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>B) relating to resettlement of project affected persons,</p> <p>C) Relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>D) All Civil References.</p> <p>E) Contempt Appeals.</p> <p>F) All Criminal Contempt Petitions.</p>

<p>The Hon'ble Shri Justice K.K. TATED</p> <p>AND</p> <p>The Hon'ble Shri Justice N. J. JAMADAR</p> <p>(Court Room No. 34)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All First Appeals. (B) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act. (C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>Civil Writ Petitions for admission, hearing and order matters therein:-</p> <p>(A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act. (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (C) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p>
<p>The Hon'ble Shri. Justice K.K. SONAWANE</p> <p>(Court Room No. 21 Annex)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>(A) Second Appeals of Even Years.</p>
<p>The Hon'ble Shri. Justice ARUN M. DHAVALÉ</p> <p>(Court Room No. 26 Annex)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>(A) Second Appeals of Odd Years. (B) All Miscellaneous Civil Applications. (C) All Civil Work Not Assigned to other Courts.</p>

The Urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri Justice K.K. Sonawane** is allowed before the Court presided over by the **Hon'ble Shri Justice Arun M. Dhavale**.

Dated 11th October 2018.

By Order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay